

**NATIONAL COMPANY LAW APPELLAT TRIBUNAL**

**NEW DELHI**

**COMPANY APPEAL (AT)(INSOLVENCY) No.204/2019**

**In the matter of:**

P. Vijay Kumar

Appellant

Vs

Priya Trading Company & ors

Respondents

Present: Mr. S.K. Sahijpal, Ms Raakhi Sahijpal, Ms Manisha Saini, Advocates and Mr. Parminder Sehgal, CA.

Mr Sangram Patnaik and Mr. K.K. Patra, Advocates for R1 and R2.

Mr. G. Murali, RP.

**ORDER**

**16.07.2019**- Mr. S.K. Sahijpal, learned counsel appearing on behalf of the appellant submits that he is suffering from viral infection, therefore, he will not be able to address arguments. In view of the medical ground projected, it would be appropriate to adjourn the matter.

2. Let the appeal come up for hearing on **24<sup>th</sup> July, 2019 on top of the list**. It is made clear that in the event the appeal not being argued, the decision will be rendered on merit.

3. Pendency of this appeal will not preclude the Adjudicating Authority from continuing with the resolution process.

**(Justice Bansi Lal Bhat)**  
**Member (Judicial)**

**(Mr. Balvinder Singh)**  
**Member (Technical)**